

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 9th April, 2025

S.O 87 .- In exercise of the powers conferred under sub-section (1) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoints the following officers to be the Executive Magistrate(s), who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Srinagar.

S.No.	Name of the Officer(s) (Mr.)	Designation	Place of Posting/Jurisdiction
01.	Mir Imtiyaz ul Aziz (JKAS)	Additional Deputy Commissioner, Srinagar.	District Srinagar
02	Aadil Fareed (JKAS)	Additional Deputy Commissioner, Srinagar	District Srinagar
03	Umer Gulzar (JKAS)	Assistant Commissioner (Revenue), Srinagar.	District Srinagar
04	Bashir Ahmad Padder (JKAS)	Assistant Commissioner, Nazool, Srinagar	District Srinagar

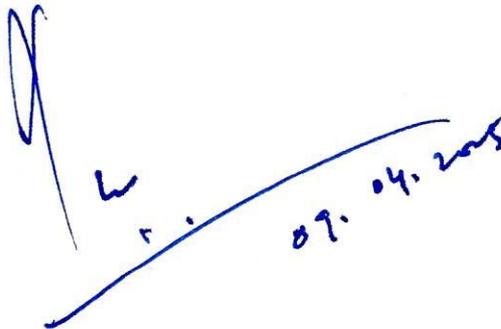
The Government further in exercise of the powers conferred by sub-section (2) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023 appoints the aforesaid Executive Magistrates as Additional District Magistrates within their respective territorial jurisdiction of District Srinagar

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

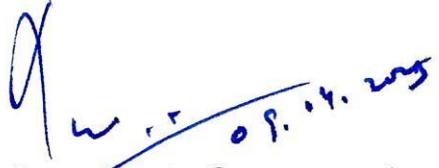
No. LAW- Powr/3/2022-10

Dated :- 09 -04 - 2025



Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Kashmir.
3. Secretary to Government, Revenue Department.
4. District Magistrate Srinagar. This is with reference to letter No.DMS/PS/2025/23 dated 09-04-2025.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section


Additional Secretary to Government
Department of Law, Justice and P.A

